

years service to get the benefit of 2 additional increments;

(b) whether it is a fact that the number of L.D.Cs. who were appointed against the temporary vacancies on the basis of 1958 Clerks Grade Examination of the U.P.S.C. have been granted the benefit of 4 additional increments, without the completion of 3 years service; and

(c) if so, why the temporary persons appointed on the basis of U.P.S.C. Examination have been given this benefit whereas the persons already in service have been denied this benefit?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). Two advance increments are given to persons appointed as L.D.Cs. if they are considered suitable for appointment to permanent vacancies in the Grade of L.D.C. In the case of persons appointed as L.D.Cs. through a U.P.S.C. examination, these increments were given on their initial appointment in the grade because their suitability for permanent absorption had already been adjudged on the basis of a U.P.S.C. examination. In the case of persons appointed otherwise than through a U.P.S.C. examination, their suitability for absorption against permanent vacancies can be adjudged only after a minimum period of three years' service in the grade. Both these categories of persons are also eligible for two more increments on their passing a type-writing test at a speed of 40 words per minute. After considering the recommendations of the Pay Commission, both these sets of increments have been discontinued with effect from 28-9-1960.

L.D.Cs.

3765. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that grant of two advance increments to the L.D.Cs. on confirmation and qualifying the U.P.S.C. Typing Test separately has been discontinued with effect from 28th September, 1960;

(b) if so, what is the number of such L.D.Cs. who were in service before this date and enjoyed this benefit;

(c) how many of the persons who had passed the requisite typing test but were denied the benefit of these increments;

(d) how many persons had qualified the typing test before the Pay Commission submitted its report; and

(e) what are the reasons for withdrawal of this concession?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Prior to 28th September 1960, clerks recruited on the results of the U.P.S.C. Examination were entitled to receive two advance increments on their appointment to the grade and two further increments if they passed the typewriting test at a speed of 40 words per minute. Other clerks were also entitled to the two increments on completion of 3 years' service in that grade, subject to their being considered suitable for confirmation in that grade; and also to two additional increments if they qualified in the typewriting test at a speed of 40 words per minute. Both the sets of increments have been discontinued with effect from 28th September 1960.

(b) to (d). The requisite information is not available.

(e) The Government have accepted the recommendation of the Pay Commission to discontinue the grant of additional increments to Lower Division Clerks in the Secretariat and included Attached Offices, as no such increments are admissible to the Lower Division Clerks in the Subordinate Offices and there are no special reasons for making a distinction in this respect between the two categories.

Management of Secondary Schools

3766. Shri Ramesh Prasad Singh: Will the Minister of Education be pleased to state:

(a) whether Government are considering the desirability of laying

down a uniform policy for the guidance of the State Governments to control and regulate the management of secondary schools in this country; and

(b) if so, the details of the same?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) Does not arise.

Plots for S.C. in Delhi

3767. Shri B. K. Gaikwad: Will the Minister of **Home Affairs** be pleased to state:

(a) the number of plots allotted to the Scheduled Castes of Delhi beyond Jamuna Dam;

(b) the number of persons to whom Government have given subsidy of Rs. 750 each;

(c) whether it is a fact that 50 per cent plot holders are not given any help; and

(d) if so, the reason therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (d). Information is being collected and will be laid on the Table of the House.

Houses for S.C. in Delhi

3768. Shri B. K. Gaikwad: Will the Minister of **Home Affairs** be pleased to state:

(a) the number of houses constructed by the Scheduled Castes of Delhi in accordance with the assurances given by the Delhi Harijan Welfare Board;

(b) whether it is a fact that the houses under reference were completed two years back but the Delhi Harijan Welfare Board have not paid the second and last instalment to the persons concerned as yet; and

(c) if so, the reason therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). The information is being collected from the Delhi Administration

and will be laid on the Table of the House as soon as it is received.

Land for S.C. in Delhi

3769. Shri B. K. Gaikwad: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Deputy Commissioner of Delhi State proclaimed in the Press on the 15th July, 1961 that the Scheduled Castes of Delhi who have occupied lands in Delhi area will be treated as owners of the land according to Land Reforms Act;

(b) if so, whether Government have given sanads accordingly;

(c) if not, the reason therefor; and

(d) whether it is also a fact that some Zamindars have evicted the Scheduled Castes from the possession of the lands?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Deputy Commissioner had announced through the press that with the commencement of the Delhi Land Reforms Act the Harijans living in the rural areas of Delhi had acquired proprietary rights in the sites on which their houses are situated. This is in accordance with section 8 of the Delhi Land Reforms Act 1954 read with rule 5 of the Delhi Land Reforms Rules, 1954.

(b) and (c). The Delhi Land Reforms Act does not prescribe the issue of sanads in this connection.

(d) No such case has come to notice.

Alipur and Mehtarpur Blocks

3770. Shri B. K. Gaikwad: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that there are about 1400 Bighas of Government agricultural land available in Mehtarpur and Alipur blocks;

(b) whether it is a fact that out of that land about 400 Bighas have been